

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 386 of 2020

IN THE MATTER OF:

Sandeep Ralhan

...Appellant

Versus

Mr. Anand Prakash Soni & Ors.

...Respondents

Present:-

For Appellant: None

**For Respondent: Mr. Vaibhav Tyagi, Advocate for R- 1 to 10.
Mr. Manish Gupta, Chartered Accountant.**

O R D E R
(Virtual Mode)

09.10.2020 Mr. Manoj Kumar Srivastava, Advocate for Appellant appeared on 11th June, 2020 and since then has not been appearing although the matter was posted on 17.07.2020, 17.08.2020 and 08.09.2020.

Mr. Vaibhav Tyagi, Advocate is appearing on behalf of the Respondent Nos. 1 to 10. He says that the 'Resolution Professional' has informed about this Appeal, and that the copy of the Appeal has not been served on these Respondents.

Mr. Manish Gupta, Chartered Accountant is appearing on behalf of the I.R.P. He also says that copy of the Appeal has not been served on the I.R.P.

Learned counsel for the Appellant to ensure service of copies of the Appeal to Mr. Vaibhav Tyagi, for Respondent Nos. 1 to 10 & Mr. Manish Gupta for IRP within a week.

Learned counsel for the Respondents in the meanwhile, may file their Reply-Affidavit.

Cont.....

The Learned counsel for the Appellant needs to appear so that the Appeal can proceed further. On next date if Learned counsel for the Appellant or Appellant is not present, we may pass suitable orders.

List the Appeal 'For Admission (After Notice)' on **10th November, 2020**.

[Justice A.I.S. Cheema]
Member (Judicial)

[Justice Anant Bijay Singh]
Member (Judicial)

R N/md/